

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date : 3.4.2018

Misc. Application No.72 of 2018
In
Appeal No.52 of 2017

Securities and Exchange Board of India ...Applicant/
(Org. Respondent)

Versus

Paramjit Singh Gill ...Respondent/
(Org. Appellant)

With
Misc. Application No.73 of 2018
In
Appeal No.68 of 2017

Securities and Exchange Board of India ...Applicant/
(Org. Respondent)

Versus

Dr. Vijay Mallya ...Respondent/
(Org. Appellant)

With
Misc. Application No.74 of 2018
In
Appeal No.71 of 2017

Securities and Exchange Board of India ...Applicant/
(Org. Respondent)

Versus

Mr. Sowmiyanarayanan & Ors.

...Respondent
(Org. Appellant)

Mr. Pulkit Sukhramani, Advocate i/b. The Law Point for the Applicant/(Org. Respondent SEBI) .

Ms. Harshada Nagare, Advocate for the Respondent/(Org. Appellant).

Order:

1. Not on Board. Mentioned by the counsel for the applicant/(Org. Respondent).
2. By this praecipe, the applicant/(Org. Respondent) SEBI seeks certain modification to the order of this Tribunal dated 26th March, 2018. Accordingly in para 2 of the said order the sentence “The extension of time is required in view of the emergence of new material in the form of SMSs alerts, etc. which need to be verified” be deleted and the following be substituted “Since personal hearing etc in the matter was completed only on 23rd March, 2018 and therefore extension of time is required to complete the proceedings and pass the final order”. We permit the substitution sought.
3. Registry to carry out the amendment accordingly.
4. The praecipe is disposed of accordingly.

Sd/-
Dr. C. K. G. Nair
Member

3.4.2018

Prepared and compared by
RHN